



**Government of Jammu & Kashmir  
Office of the Chairman, District Disaster Management  
Authority (DDMA)/District Magistrate, Jammu  
Wazarat Road Jammu-180001 (J&K)- India**

**Subject:- Permissible Activities during restrictions-reg.**

**Reference:- Govt. Order No. 10-JK(DMRRR) of 2022 dated 30.01.2022.**

**ORDER No:- 44 /DCJ of 2022**

**Dated:- 01 -02-2022**

1. *Whereas*, State Executive Committee (SEC) vide Govt. Order No. 10-JK (DMRRR) of 2022 dated 30.01.2022 has issued detailed guidelines/instructions on COVID containment measures in the Union Territory of Jammu & Kashmir;
2. *Whereas*, restrictions have been imposed on non-essential movements from 09:00 PM to 06:00 AM (weekdays) and during the weekends from Friday(09:00 PM) to Monday (06:00 AM);
3. *Whereas*, consultations has been held by District Disaster Management Authority (DDMA), Jammu with all Stakeholder & it has emerged that it is imperative to facilitate Tourists, Travellers, Transporters and the general public as regards to the availability of eatables/food items during this period of restrictions;
4. Now, therefore, in exercise of powers conferred under Section 144 of CrPC, read with National Disaster Management Act, 2005, I Anshul Garg,

IAS in my capacity as District Magistrate, Jammu do hereby order that following activities shall be permissible/allowed in entire District during the period of restrictions:-

- a) Dhabas/Eateries and Canteens at Bus Stand, Railway Station, Airport and along the National Highways.
- b) Home delivery of Goods & Services.

The order shall be come into effect from today ie. 01-02-2022 onwards.

  
**(Anshul Garg) IAS**  
**District Magistrate**  
**Jammu**

**No:- DCJ/PS/2021-22/2729-36**

**Dated:- 01 -02-2022**

Copy to the:-

1. Chief Secretary, J&K for kind information.
2. Addl. Director General of Police, Jammu for kind information.
3. Divisional Commissioner, Jammu for kind information.
4. Director Information, J&K for vide publicity and circulation.
5. Sr. Superintendent of Police, Jammu for information and necessary action.
6. All Sub Divisional Magistrate of District Jammu for information and necessary action.
7. All Tehsildars of District Jammu for information and necessary action.
8. I/c EOC, DC Office, Jammu to circulate the order.